

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3066
ANSWERED ON:24.04.2012
OVERSTAY OF FOREIGNERS
Pandey Shri Ravindra Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a large number of foreigners who came on tourist visa are reported to stay even after expiry of their visas;
- (b) if so, the details of such cases reported during each of the last three years and the current year, country-wise alongwith the reasons thereof; and
- (c) the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b) :The specific data of foreign nationals who came on tourist visa and are overstaying is not maintained. However, a number of foreign nationals who have entered into India on various types of visas have been found to be overstaying. Details of such foreign nationals who were found to be overstaying during 2008, 2009 and 2010, country-wise, are given in the Annexure. The requisite information for the year 2011 and the current year(till March 2012) has not been compiled.

(c) : Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/ UT Administrations. Detection and deportation of such illegal immigrants is a continuous process.